checks. Arrangements also exist lor carrying out analysis of food-stuffs and eatables in order to detect adulteration.

(b) Public Health personnel as such not being maintained on railways, this does not arise.

(c) Yes.

#### Assistance rendered by the Government of India for the Sinking of Tube-wells.

87. SHRI M. VALIULLA: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) the financial or other assistance so far rendered by the Central Govern ment to each State Government for—

(i) the tube-wells sunk by State Governments, and

(ii) private tube-wells;

(b) the amounts asked for by each State for the above purposes;

(c) the number of tube-wells in each State for which such assistance was sought; and

(d) the progress made in each State in the work connected with those tube-wells for which assistance was given?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI RAFI AHMAD KIDWAI): (a) to (d). A statement showing the financial assistance given to various States for tubewell construction schemes and progress made thereunder is laid on the Table of the Council. [See Appendix VI, Annexure No. 39.] In addition to financial assistance, the Government of India assist the States concerned in matters of technical advice, procurement of tubewell stores and equipment, their transport and release of foreign exchange in case of imported materials.

## PAPERS LAID ON THE TABLE

### MINISTRY OF LABOUR NOTIFICATION UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952.

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): Sir, I lay on the Table a copy of the Ministry of Labour Notification No. PF.536(2), dated the 28th. October, 1953, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. S-173/53.]

# STATEMENT RELATING TO RATIFICATION OF THE INSTRUMENT FOR THE AMENDMENT OF THE CONSTITUTION OF THE

INTERNATIONAL LABOUR ORGANISATION.

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): Sir, I lay on the Table a copy of a statement relating to the ratification by the Government of India of the Instrument for the amendment of the Constitution of the International Labour Organisation. [Placed in Library. *See* No. S-169/53.]

## MINISTRY OF TRANSPORT NOTIFICATION UNDER THE DELHI ROAD TRANSPORT AUTHORITY ACT, 1950.

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): Sir, I beg to lay on the-Table a copy of the Ministry of Transport Notification No. 18-TAG(19)/53, dated the 10th September 1953, under sub-section (3) of section 52 of the-Delhi Road Transport Authority Act, 1950. [Placed in Library. See No. S-174/53.]

REPORTS OF TARIFF COMMISSION ON

#### THE BUTTON, THE FERRO-SILICON AND-THE PENCIL INDUSTRY AND THE GOV-ERNMENT RESOLUTION RELATING THERETO.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMABKAR): Sir, I lay on the Table a copy of each of the following papers under sub-section (2) of